Grievances of residents of Mandir Marg

3081. SHRIMATI JHARNA DAS BAIDYA: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether it is a fact that the grievances of residents of Type II Mandir Marg, New Delhi relating upgradation work in Government quarters are being reported in newspapers as the complaints are not being attended to in spite of a repeated requests;

(b) if so, the details thereof and the details of complaints attended till date and the complaints still to attended, quarter-wise;

(c) the time-frame by when all the complaints will be attended to; and

(d) what action has been taken or proposed to be taken against the erring officials?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRIMATI DEEPA DASMUNSI): (a) No, Sir. There is no widespread reporting in the newspapers, of the grievances of residents of Type II Mandir Marg, New Delhi relating to upgradation work in Government quarters. However, one newspaper had published a grievance of a resident of a Type II quarter at Mandir Marg, New Delhi pointing out *inter alia* that upgradation work of Government quarters at the said locality is not being done properly.

(b) and (c) The CPWD has reported that no complaints have been received during the year 2011-12 and 2012-13 relating to the upgradation work. All the complaints, which were registered during the above period, were related to general maintenance work.

(d) It is the endeavor of the CPWD to address all complaints of residents of Government quarters promptly. The contractors responsible for delay in upgradation work, if any, are penalized by the CPWD, as per the terms of the contract.

Construction of multi-storey flats in Trans-Yamuna area of Delhi and NCR

3082. SHRI BHUPENDER YADAV: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether a large number of developers have started construction of multi-storey flats in Trans-Yamuna area and other parts of NCT of Delhi which falls in the seismic zone;

(b) if so, the norms for such builders who have constructed more than 15 storeys flats;

(c) whether these builders had obtained environmental clearance from Government;

(d) if so, the details thereof;

(e) if not, the reasons therefor; and the steps taken by Government in this regard;

(f) safety measures envisaged for those who have purchased such flats and whether Government has taken any measures to rehabilitate them; and

(g) whether those who have sold these flats have been reprimanded?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRIMATI DEEPA DASMUNSI): (a) The Delhi Development Authority has reported that no case has been received by it under its Development Area for Trans Yamuna Area (Zone-E). The implementation of Building Bye Laws (BBL)/ sanction of building plan in the National Capital Territory of Delhi is mainly looked after by the Municipal bodies. However, in the limited Development Area under DDA's jurisdiction, only two multistoryed projects above 15 storeys' height are under development stage, out of which only in one case at Azadpur, sanction for construction has been given during 2009 for a Group Housing Scheme. For the Project at Katputli Colony opposite Shadipur Depot, Zone-B, the *in situ* development is proposed.

(b) The norms have been provided in Building Bye Laws, 1983 and Master Plan of Delhi (MPD)-2021, Clause 4.4.3 (B) which permit group housing (multi storeyed flats) in the National Capital Territory of Delhi, *inter-alia* with the following Development Control Norms:

Minimum size of Plot=3000.00 sqm.

Maximum Ground Coverage=33.3%

Maximum Floor Area Ratio (FAR)=200

Height=Not Restricted (NR), subject to clearance from the Airports Authority of India, Fire Department and other Statutory Bodies. However, private builders have to obtain requisite sanction for the layout plan as well as for the building plans conforming to the norms of Building Bye Laws, 1983 and (MPD)- 2021 from

the Corporations(s). As regards the issue of seismic zone, it is mandatory for the builder to submit structural stability/safety certificate along-with the application for sanction of the building plan. Buildings are to be constructed as per the specifications laid down for the seismic zone.

(c) to (e) The Developers had obtained environmental clearance from Ministry of Environment and Forests, Government of India on 16.05.2007 for the Group Housing Project at Azadpur. For the Project at Katputli Colony, the Project Developers have already applied for environmental clearance on 04.04.2011.

(f) Sanctioned building plan and occupancy certificate is issued only when the building meets the environment and safety norms.

(g) As and when any violation of Building Bye Laws, 1983, provisions of Master Plan of Delhi-2021 and other related guidelines is noticed, action is initiated by the local bodies as per provisions of law.

Funds sharing in JNNURM

3083. DR. VIJAY MALLYA: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) the present status of the starting up of Jawaharlal Nehru National Urban Renewal Mission (JNNURM) in the country;

(b) what kind of pattern would be initiated in sharing the funds of Centre, State and Urban Local Bodies (ULBs) in proposed phase-II;

(c) whether Ministry is having any proposal to urbanise the cities in the name of 'smart cities'; and

(d) if so, how many cities would be taken from Karnataka State?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRIMATI DEEPA DASMUNSI): (a) and (b) The contours of Jawaharlal Nehru National Urban Renewal Mission (JNNURM) Phase-II have not been finalized.

(c) No, Sir.

(d) Does not arise.

Water supply projects of Odisha under UIDSSMT

3084. SHRI DILIP KUMAR TIRKEY: Will the Minister of URBAN DEVELOPMENT be pleased to state: